

**GOVERNMENT OF INDIA  
MINISTRY OF MINES**

**LOK SABHA  
UNSTARRED QUESTION NO. 2696  
TO BE ANSWERED ON 1<sup>st</sup> DECEMBER 2016**

**Mineral Conservation**

†**2696. SHRI UDAY PRATAP SINGH:**

Will the Minister of **MINES** be pleased to state:

- (a) whether there is any monitoring mechanism in the country for mineral conservation; and
- (b) if so, the details thereof and the manner in which the said mechanism functions properly?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)**

(a) to (b): The Central Government has framed the Mineral Conservation and Development Rules (MCDR), 1988 under section 18 of the Mines and Minerals (Development and Regulation) Act, 1957 for the conservation and systematic development of minerals and for the protection of environment by preventing or controlling any pollution which may be caused by mining operations. Compliance of the provisions relating to mineral conservation is monitored by the State Governments and Indian Bureau of Mines (a subordinate office under the Ministry of Mines).

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